(c) The Council have reported the matter to the Calcutta 'Police for thorough investigation.

Defence Budget

2168. SHRI SANTOSH
BAGRODIA: Will the PRIME
MINISTER be pleased to state:

- (a) what was the exact Defence budget daring the last three years and what were actual expenses incurred on different activities of Defence;
- (b) whether the budget was considered adequate for the defence preparedness of the country; and
- (c) if not, whether any representation was made to the concerned authorities for increasing the defence budget ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) The net provisions for Defence Services in Budget Estimates during the last three years were Rs. 12512 crores in 1987-88, Rs. 13000 crores in 1988-89 and Rs. 13000 crores in 1989-90. The provision made for 1990-91 is Rs. 15750 crores.

The net expenditures were Rs. 11967. 49 crores in 1987-88 and Rs. 13341. 02 crores in 1988-89. The final figure of expenditure in 1989-90 is not yet available as the accounts for the year are still open.

(b) and (c) The allocations are decided by the Government after taking into consideration aH aspects. When the new Government assumed office in 1989 and found the allocation inadequate, it increased the provision for 1989-90 by Rs. 1500 crores through Supplementary Grants.

Policy of Re-employment of retired Govt. Employee; in Govt, and Other Public Sector Undertaking

2169. SHRI V. GOPALSAMY: SHRI TINDIVANAM G. VENKATRAMAN:

Will the PRIME MINISTER be pleased to state:

- (a) what is the policy of tha Government regarding re-employment of retired personnel in Government/public sector undertaking etc.
- (b) whether Government have conducted any survey to find how many retired personnel have been employed in Government/public/sector undertaking;
- (c) number of retired personnel re-employed in each Government department/public sector undertaking as on today;
- (d) whether Government are aware that re-employment of retired personnels in Government/public sector undertakings block promotion and generation of employment; and
- (e) if so, whether Government would take a policy decision in this regard soon ?

THE PRIME MINISTER AND THE MINISTER OF PERSONNEL, GRIEVANCES PUBLIC AND PENSIONS (SHRI VISHWANATH PRATAP SINGH): (a) to (e). In accordance with the existing instructions, re-employment in service after superannuation to Government employee is to be granted in very rare and exceptional circumstances, purely in interest when either another office* is not ripe enough to take over the job or the retiring officer is of outstanding merit. While issuing these instructions, Government are that in each case of extension or reemployment, it is not only the next man who misses the promotion, but

often several people miss consequential promotion all along the heirarchical strata. Keeping in mind these general guidelines various Ministries/Departments are competent to grant re-employment in service to Government employees working in and under them. Similarly PSUs are competent to grant re-employment. Information about the number of retired employees who are on re-employment at present is not available centrally in this Department. No survey has been carried out in this regard.

Defects in the Flat in IIT, Delhi

- 2170. SHRI JAGADISH JANI: will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that serious defects have been noticed in the flats constructed for Professors and Lecturers of IIT, Delhi by Government agency;
- (b) if so, the details thereof and Government's proposals to remove these defects to avoid any risk to the future occupants of these flats, the total cost involved and whether the construction agency has agreed to clear the cost;
- (c) whether Government are aware that about half a dozen Engineers, both from IIT and the construction agency who were actively associated with this project have recently been promoted by their employers instead of taking stern action against them; and
- (d) if so, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT SHRI, CHIMANBHAI MEHTA):

(a) Some defects have come to the notice of III, Delhi in the flats for Professors and Lecturers under construction by National Buildings Construction Corporation (NBCC).

Thes; defects are minor/routine as per specification of Book/Code of the Central Public Works Department (CPWD).

- (b) Defects noticed are Honeycombing, Inadequate Cover, Bulging of Concrete and some mis-alignment in columns which have been conveyed to NBCC for rectification as per terms and conditions of the agreement. NBCC has assured that there is no risk to future occupants of the flats. However, gunitings being carried out by them for further strengthening a few columns to eliminate the elements of risk altogether. The cost will be 1% of the total contract value to be borne, by Construction Agency as per terms and conditions of agreement.
- (c) and (d). No IIT Engineer associated with the Project has been promoted since the award of the Project. NBCC has informed that three of their engineers were promoted in normal course and the above did not tentamount to an impending factor in their promotion.

Number of Pensioners in the Country

- 2171. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:
- (a) what is the number of Central Government pensioners in the country; and
- (b) what is the annual financial commitment therefrom ?

THE PRIME MINISTER AND THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI VISHWANATH PRATAP SINGH): (a) The system of sanction and payment of pension operates on a decentralised basis. The information relating to the exact number of , Central Government pensioners is, , therefore, not available. On a rough estimates, as on. 1. 1. 1988, there were